

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 110
New IA-1838/2024
In
IB-510(ND)/2021

IN THE MATTER OF:

M/s. Bank of Baroda

Vs

Saurabh Rathi

.....APPLICANT/PETITIONER

.....RESPONDENT

SECTION

U/s 95(1) of IBC, 2016

Order delivered on 23.04.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Ms. Anju Bhushan Gupta and Mr. Aditya Goel, Advocates

For the Respondent :

**HYBRID HEARING (PHYSICAL & VC)
ORDER**

New IA-1838/2024:-

This application has been filed seeking the following prayers:-

- *Allow the present application and replace Sh. Rakesh Sehgal (IBBI Registration No. IBBI/IPA-002/IP-N01194/2021-2022/ 13991 in place of Sh. Anil Matta, the erstwhile Resolution Professional of CIRP against Mr. Saurabh Rathi, Personal Guarantor of M/s. RGTI Industries Limited.*

It is stated that vide order dated 20.03.2024, Mr. Shaikh Nafis Anjum, having Registration No. IBBI/IPA-003/IPA-ICAI-N-00211/2018-2019/12363 has been appointed as the RP. Therefore, the present application has become infructuous.

IA **dismissed** as infructuous.

Sd/-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**